2. Daily allowance.—There shall be paid daily allowance at the rate of Rs.20 (Rupees twenty only) per day to every member of the Assam Legislative Assembly, other than the Speaker of the said Assembly and the Ministers, Deputy Ministers and Parliamentary Secretaries to the Government of Assam, who is not ordinarily resident at Shillong when his attendance is required at Shillong in connection with his duties as a member. For other places the members shall draw daily allowance at the rate which was admissible before the commencement of this Act:

Provided that a member may forego a part or whole of the aforesaid daily allowance of Rs.20 (Rupees twenty) in the manner to be prescribed by rules made by the State Government in this behalf.

3. Repeal.—The provisions in the Assam Legislative Chamber (Members' Emoluments) Act, 1938 (Assam Act I of 1938) so far as they relate to the grant of daily allowance to members of the Assembly in connection with their duties at Shillong as members are hereby repealed.

ASSAM ACT X1 OF 1954

THE ASSAM LOCAL RATES (AMENDMENT) ACT, 1954

(Passed by the Assembly)

(Received the assent of the Governor on the 5th April 1954)

[Published in the Assam Gazette, Extraordinary, dated the 7th April 1954]

An

Act

further to amend the Assam Local Rates Regulation, 1879

Preamble.—Whereas it is expedient further to amend the Assam Local Rates Regulation, 1879 (Regulation III of 1879), hereinafter called the said Regulation, in the manner hereinafter appearing;

It is hereby enacted as follows:-

1. Short title, extent and commencement.—(1) This Act may be called the Assam Local Rates (Amendment) Act, 1954.

(2) It shall have the like extent as the said Regulation.

(3) It shall come into force from 1st April 1954.

2. Amendment of section 3 of Regulation III of 1879.—In the first proviso to section 3 of the said Regulation the words "three annas" shall be substituted for the words "two annas and eight pies".

3. Amendment of section 3A of Regulation III of 1879.—In section 3A of the said Regulation for item (ii) the following shall be substituted, namely:—
"(ii) eight annas per acre or the amount assessed under section 3 whichever is higher in the case of other lands".